

**FORM A**  
**Public Announcement**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GULLS REALTORS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gulls Realtors Private Limited
2.	Date of incorporation of corporate debtor	November 05, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309TN2007PTC065279
5.	Address of the registered office and principal office (if any) of corporate debtor	2/1B/3, North Block, Ganesh Nagar Palayamkottai Road West, Tuticorin Thoothukudi, Tamil Nadu - 628003
6.	Insolvency commencement date in respect of corporate debtor	March 31, 2023 (Date of Hon'ble NCLT order) (*April 03, 2023, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	September 27, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. N. Veerapandian <b>Regn No:</b> IBBI/IPA-001/IP-P-02148/2020-2021/13301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> New no 36 Second Street, Gopalapuram, Thiru Vi Ka Nagar, Jawahar Nagar, Chennai, Tamil Nadu - 600082 <b>Email Id:</b> veerapandian.cbi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Process Specific Address:</b> N Veerapandian c/o Ancoraa Resolution Private Limited, 1412, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703 <b>Process Specific Email Id:</b> cirp.gulls@ancoraa.com
11.	Last date for submission of claims	April 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Chennai Bench -I has ordered the commencement of a corporate insolvency resolution process of the Gulls Realtors Private Limited on March 31, 2023, vide order no. CP(IB)/124(CHE)2022. (Date of receipt of order by Interim Resolution Professional is April 03, 2023).

The creditors of Gulls Realtors Private Limited, are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



*Submission of false or misleading proofs of claim shall attract penalties.*

**Date: April 06, 2023**  
**Place: Chennai**

  
**Sd/-**  
**N Veerapandian**  
**Interim Resolution Professional**  
**In the matter of Gulls Realtors Private Limited**